

CHAPTER XVII

Resolution for removal of Speaker or Deputy Speaker from office

134. Notice of a resolution for removal of Speaker or Deputy Speaker.— (1) A member wishing to give notice of a resolution under clause (c) of Article 179 of the Constitution, for the removal of the Speaker or the Deputy Speaker shall do so in writing to the Secretary.

(2) On receipt of a notice under sub-rule (1), a motion for leave to move the resolution shall be entered in the list of business in the name of the member concerned, on a day fixed by the Speaker, provided that the day so fixed shall be any day after fourteen clear days and before twenty one clear days from the date of the receipt of notice of the resolution.

135. Leave of House to take up resolution.— (1) Subject to the provisions of Article 181 of the Constitution, the Speaker or the Deputy Speaker or such other person as is referred to in clause (2) of Article 180 of the Constitution shall preside when a motion under sub-rule (2) of rule 134 is taken up for consideration.

(2) The member in whose name the motion stands in the list of business shall, except when he wishes to withdraw it, move the motion when called upon to do so, but no speech shall be permitted at this stage.

(3) The Speaker or the Deputy Speaker or the person presiding, as the case may be, shall thereupon place the motion before the House and shall request those members who are in favour of leave being granted to rise in their places. If not less than one-fifth of the total number of members rise accordingly, the Speaker or the Deputy Speaker or the person presiding, as the case may be, shall declare that leave has been granted and that the resolution will be taken up on such day, not being more than ten days from the date on which leave is asked for, as he may appoint. If less than one-fifth of the total number of members rise, the Speaker or the Deputy Speaker or the person then presiding, as the case may be, shall inform the member that he has not the leave of the House.

136. Inclusion of resolution in the list of business.— On the appointed day, the resolution shall be included in the list of business to be taken up after the questions and before any other business for the day is entered upon.

137. Time limit for speeches.— Except with the permission of the Speaker or the person presiding, a speech on the resolution shall not exceed fifteen minutes in duration:

Provided that the mover of the resolution when moving the same may speak for such longer time as the Speaker or the person presiding may permit.